

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2414
ANSWERED ON 10/12/2024**

HOUSES SANCTIONED UNDER PMAY-G

**2414. DR. RAJESH MISHRA:
SMT. VIJAYLAKSHMI DEVI:
SHRI BUNTY VIVEK SAHU:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of houses sanctioned under the new phase of Pradhan Mantri Awas Yojana Gramin along with the number of beneficiaries under the said scheme, State-wise;**
- (b) whether the said scheme is fulfilling its intended objective in identifying the targeted beneficiaries;**
- (c) the details of houses sanctioned in Bihar under the new phase of PMAY-G, District-wise; and**
- (d) whether the scheme is achieving its intended objective in identifying the eligible beneficiaries, if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(DR. CHANDRA SEKHAR PEMMASANI)**

(a): The Ministry of Rural Development is implementing the Pradhan Mantri Awas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities. The Union Cabinet has approved the extension of the PMAY-G for constructing additional 2 crore rural houses in the next five years from FY 2024-25 to FY 2028-29 to meet the arising housing requirements due to increase in the number of families in rural areas across the country. The State-wise details of houses sanctioned under the new phase of Pradhan Mantri Awas Yojana-Gramin for FY 2024-25 is at Annexure-I.

(b) & (d): Yes, to ensure that assistance is targeted at those who are genuinely deprived and that the selection is objective and verifiable, the beneficiaries under PMAY-G are identified using housing deprivation parameters given in the Socio Economic and Caste Census (SECC), 2011 data. The SECC data captures specific deprivation related to housing among households. Using the data the houseless and households living in 0, 1 and 2 room with kutcha wall and kutcha roof houses have been segregated and targeted. The final selection of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC)-2011 and due verification by the respective Gram Sabha's and completion of an Appellate Process. The number of eligible beneficiaries (of the earlier Phase i.e. till 2023-24) available through SECC database currently stands at 2.04 crore (approx.). The Government conducted Awaas+ survey during January 2018 to March 2019 to identify those beneficiaries which claimed to have been left out under the SECC 2011 survey and thus prepared an additional list of potential beneficiaries. To fill the gap of approx. 91 lakhs (2.95 crore - 2.04 crore), Awaas+ data is being utilized. With the approval of the Union Cabinet, dated 09.08.2024, additional 2 crore rural houses are to be constructed during FY 2024-25 to FY 2028-29. The remaining eligible beneficiaries from the finalised Awaas+2018 will be used for this purpose. To meet the additional requirement and achieve the target of 2 crore houses, a nationwide Awaas+ survey is also being conducted in 2024 for identification of additional households as per the modified exclusion criteria of the PMAY-G.

(c) The district wise details of houses sanctioned in Bihar under the new phase of PMAY-G for FY 2024-25 are at Annexure-II.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 2414 due to be answered on 10.12.2024 regarding "Houses Sanctioned under PMAY-G"

The State wise details of houses sanctioned under the new phase of Pradhan Mantri Awaas Yojana-Gramin for FY 2024-25 is as under:

(units in no.)

S.No.	State Name	Target allocated by the Ministry	Houses Sanctioned by the State
1	Arunachal Pradesh	0	0
2	Assam	1,71,593	1,62,066
3	Bihar	2,43,903	2,35,236
4	Chhattisgarh	8,61,931	6,51,377
5	Goa	0	0
6	Gujarat	2,99,011	2,17,282
7	Haryana	77,058	6
8	Himachal Pradesh	92,364	68,983
9	Jammu And Kashmir	0	0
10	Jharkhand	1,13,195	51,722
11	Kerala	1,97,759	19,189
12	Madhya Pradesh	3,68,500	3,52,546
13	Maharashtra	6,37,089	56,3112
14	Manipur	7,000	0
15	Meghalaya	0	0
16	Mizoram	0	0
17	Nagaland	0	0
18	Odisha	1,24,304	1,03,765
19	Punjab	63,985	15,759
20	Rajasthan	1,56,420	1,55,099
21	Sikkim	0	0
22	Tamil Nadu	68,569	11,418
23	Tripura	0	0
24	Uttar Pradesh	70,834	44,232
25	Uttarakhand	0	0
26	West Bengal	0	0
27	Andaman And Nicobar	0	0
28	Dadra And Nagar Haveli & Daman And Diu	0	0
29	Lakshadweep	0	0
30	Puducherry	0	0
31	Andhra Pradesh	684	492
32	Karnataka	2,26,175	76,414
33	Telangana	0	0
34	Ladakh	0	0
	Total	37,80,374	27,28,698

As per Awaasoft report as on 04.12.2024

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 2414 due to be answered on 10.12.2024 regarding "Houses Sanctioned under PMAY-G"

The district wise details of houses sanctioned in Bihar under the new phase of PMAY-G for FY 2024-25 is as under:

(units in no.)

S.No.	District Name	Houses Sanctioned by the State
1	Araria	10,866
2	Arwal	2,197
3	Auranagabad	6,443
4	Banka	4,801
5	Begusarai	8,125
6	Bhagalpur	7,392
7	Bhojpur	6,811
8	Buxar	3,756
9	Darbhanga	8,570
10	Gaya	8,887
11	Gopalganj	5,713
12	Jamui	2,849
13	Jehanabad	1,434
14	Kaimur (Bhabua)	3,130
15	Katihar	4,828
16	Khagaria	4,154
17	Kishanganj	4,872
18	Lakhisarai	2,088
19	Madhepura	6,051
20	Madhubani	13,940
21	Munger	2,552
22	Muzaffarpur	922
23	Nalanda	5,413
24	Nawada	6,392
25	Pashchim Champaran	8,637
26	Patna	7,246
27	Purbi Champaran	15,133
28	Purnia	5,970
29	Rohtas	4,902
30	Saharsa	3,105
31	Samastipur	11,961
32	Saran	10,108
33	Sheikhpura	1,777
34	Sheohar	1,994
35	Sitamarhi	9,530
36	Siwan	6,964
37	Supaul	6,222
38	Vaishali	9,501
	Total	2,35,236

As per Awaasoft report as on 04.12.2024
